

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Ashok Basu, Chairman**
- 2. Shri K.N. Sinha, Member**
- 3. Shri Bhanu Bhushan, Member**

Petition No. 32/2004

In the matter of

Grant of licence for inter-state trading in electricity

And in the matter of

Amalgamated Transpower (India) Ltd ... **Applicant**

**ORDER
(DATE OF HEARING: 22.7.2004)**

The applicant has made this application for grant of licence for inter-state trading in electricity. The petition was last heard on 8.6.2004 when it was adjourned for 29.6.2004 with a direction to the applicant to file certain additional information necessary in connection with processing of the application. A written request was made by the Managing Director of the applicant for an adjournment. In view of the request, the petition was re-notified for hearing on 22.7.2004.

2. Meanwhile, a letter No.ATP/NKN/CERC/2004/2743 dated 20.7.2004, signed by Shri P.K. Das, Managing Director, has been received stating that the Board of Directors of the applicant had decided not to undertake power trading business as a separate activity. Accordingly, the applicant has requested for withdrawal of the application for grant of licence for power trading.

3. None was present on behalf of the applicant on 22.7.2004 when the matter was taken up. The information as directed earlier after hearing on 8.6.2004 also has not been filed.

4. In view of the above, the application is dismissed as withdrawn.

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(K.N. SINHA)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRMAN

New Delhi, dated 23rd July, 2004